

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.77211 of 2019
(On behalf of Appellant)

AND
Excise Appeal No.78296 of 2018

(Arising out of Order-in-Appeal No.679-680/HWH/CE/2017-18 dated 20 March 2018
passed by Commissioner of CGST & Central Excise(Appeals-II), Kolkata.)

Commissioner of CGST & CX, Howrah Commissionerate
.....Respondent
(M.S. Building, 15/1, Strand Road, Kolkata-700001.)

VERSUS

M/s. S. F. Forgings Private Limited
(40 & 107, Jai Bibi Road (Plot No.18 & 20),
Ghusuri, Howrah-711707.)
...Appellant

APPEARANCE

Shri A.K.Biswas, Authorized Representative for the Appellant (s)
NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 77476/2019

FINAL ORDER NO. 76515/2019

DATE OF HEARING : 13 November 2019
DATE OF DECISION : 13 November 2019

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri A.K.Biswas, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

sm